

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-507**

Appeal No.-196/252/ND/2022

**IN THE MATTER OF:**

Sujoy Koul And Anr.

....Applicant

**Vs.**

ROC

.....Respondent

**SECTION**

U/s 252

**Order delivered on 15.03.2023**

**CORAM:**

**SHRI P.S.N PRASAD,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Prince Mohan Sinha, PCS

For the Respondent :

For the IT Deptt. : Mr. Puneet Rai, Mr. Nikhil Jain, Advs.

**ORDER**

Heard the submissions made by Ld. Counsel for the Appellant. RoC's report is available on record. Income Tax Department report is not reflected on the e-portal of the Tribunal. Proxy counsel for the Income Tax Department is present and he is directed to attend the Registry and cure the objections, if any. List the matter on **19.04.2023**.

**S/d-**  
**(DR. BINOD KUMAR SINHA)**  
**MEMBER (T)**

**S/d-**  
**(P.S.N PRASAD)**  
**MEMBER (J)**